

Central Administrative Tribunal, Principal Bench

Review Application No.67 of 2003 in
Original Application No.282 of 2002

New Delhi, this the 26th day of June, 2003

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.Govindan S. Tampl, Member(A)

I.S. Rajpurohit
S/o Shri Vijay Singh Rajpurohit
R/o B-57, Suraj Vihar,
Opp, Sub Gate NSIT
Kakrola More,
New Delhi-59

.... Applicant

(Applicant in person)

Versus

1. Director General & Secretary,
Indian Council of Agril.Research,
(Ministry of Agriculture)
Krishi Bhawan, New Delhi-1

2. Shri Ajit Singh
Agriculture Minister & President,
Indian Council of Agril.Research,
(Ministry of Agriculture)
Krishi Bhawan, New Delhi-1

3. Director,
Indian Agril.Research Institute
Pusa, New Delhi-12

4. Dr.J.S. Panwar, IO & Scientist,
Division of Agril.Engineering
Indian Agril.Research Institute
Pusa, New Delhi-12

5. Shri G.C. Sharma,
Ex.Joint Director (Admn)/C.Ado(OMV)
Through Director I.A.R.I.
Pusa, New Delhi-12

6. I.J.S.C. Staff Association,
Through Director I.A.R.I.
New Delhi

.... Respondents

O R D E R

SHRI GOVINDAN S. TAMPI, MEMBER (A) :

Heard the applicant (I.S. Rajpurohit) in person.

2. This RA bearing no.67 of 2003 has been filed by the applicant in OA 282 of 2002, seeking the recall and review of the order passed by the Tribunal while dismissing the OA.

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(2)

3. The challenge in the OA was against the disciplinary proceedings initiated against him and imposition of penalty. The same has been found to be ^{of no} basis and the Tribunal had accordingly dismissed the OA on 14.1.2003. In the present review application, the applicant is alleging that a number of errors have been committed but on examination, the same are found to be incorrect. The attempt in this application clearly is to have the matter reargued obviously because the applicant was not happy with the findings recorded and the conclusion arrived at by the Tribunal. This does not fall within the scope of review in terms of Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 of Civil Procedure Code. Decision of the Hon'ble Apex Court in the case of Avtar Singh Sekhon Vs. Union of India and Ors., AIR 1980 SC 2041 also fortifies our stand. If the review applicant is aggrieved by interpretation adopted by the Tribunal, he should seek his remedy before the appropriate forum. The exercise of Review cannot be undertaken in this matter.

4. In the above circumstances, RA is rejected as having no merit.

(GOVINDAN S. TAMPI)
MEMBER (A)

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(V.S. AGGARWAL)

CHAIRMAN